

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 15th day of **March** 2021

Original Application No. 330/00113 of 2021

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)

Rahul Kushwaha, S/o Shri Har Govind Kushwaha, Aged about 33 Years, Occupation – Central Government Employee, R/o TRD Rly., Colony, Talbehat, Distt. Lalitpur (U.P.), Pin code – 284126.

. . .Applicant

By Adv : Shri A. Srivastava, Shri Sunil, Shri V.S. Srivastava and Shri A.K. Sharma

V E R S U S

1. Union of India, Through General Manager, North Central Railway, Saraswati Parisar, Subedar Ganj, Allahabad (U.P.).
2. Divisional Railway Manager (P), North Central Railway, Jhansi Division, Jhansi (U.P.).

. . .Respondents

By Adv: Shri Shesh Mani Mishar

O R D E R

By Hon'ble Mr. Tarun Shridhar, Member (A)

Shri Ashish Srivastava learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents, both are present in Court.

2. Heard learned counsel for both the parties on admission and perused the record.
3. The applicant is aggrieved on account of non-selection to the post of Technician in the Indian Railways. The reasons for his non selection is that he had given wrong answers to four of the questions and on his requests for revaluation, three of the questions were found correct.

Accordingly, his marks were revised from 52 to 58. However, since he did not get the minimum requisite 60 marks for selection, he was denied selection.

4. Learned counsel for the applicant argues that one question which asked the meaning of “Pink Revolution” although answered correctly by the applicant, but the respondents’ authorities have not awarded him two marks for the same. The correct answer according to the applicant, is that Pink Revolution, refers to production of prawn fish (Jhinga Machli).

5. We are not able to accept the arguments of learned counsel for the applicant because it is a matter of common knowledge that ‘Pink Revolution’ refers to poultry and meat production, whereas prawn fish (Jhinga Machli) falls under the definition of “Blue Revolution”. The respondents have correctly marked the answer as wrong and not awarded any marks for this answer. Thus, the applicant has been rightly assessed as not qualified for the selection.

6. In view of this position there is no merit in this OA and the OA is accordingly dismissed at the admission stage itself.

7. No costs.

(**Tarun Shridhar**)
Member (A)
/pc/

(**Justice Vijay Lakshmi**)
Member (J)